

NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH

ITEM NO :9

C APPEAL NO. 223/ALD/2020

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2020 AT 10:30 THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : IMT CONSTRUCTION PVT. LTD. V/S ROC

SECTION : 252(1) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE,  
MEMBER (J)

COUNSEL FOR APPELLANT : SH. HIMANSHU HARBOLA ALONGWITH SH.  
KETAN MANDA, ADVS.

COUNSEL FOR ROC : SH. KRISHNA DEV VYAS, ADV.

COUNSEL FOR I.T. DEPT. : SH. KRISHNA AGARWAL, SR.S.C.

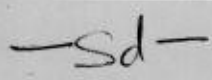
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Heard Sh. Himanshu Harbola alongwith Sh. Ketan Madan, Advocates for the Appellant, Sh. Krishna Dev Vyas, learned Advocate for the ROC and Sh. Krishna Agarwal, learned Sr. Standing Counsel for the IT Dept. through Video Conferencing.

Record shows that inspite of time being granted to the ROC and Income Tax Dept. once, but none has filed their reply.

Ld counsel for the ROC and Income Tax Dept. further prays for and is granted 4 weeks time for filing reply, thereafter, rejoinder, if any, may be granted within one week.

Accordingly, put up in the week commencing 19<sup>th</sup> March, 2021 before the Regular Court/ through Video Conferencing, by which time, pleadings may be exchanged between the parties.



JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)

Dated : 21.12.2020

Typed by :  
Shubham Kr.Singh